

Crl. Rev. No. 230/2019
Karan Singh Vs. Amit Kumar Sharma & Ors.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.


Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


In the interest of justice, put up for appearance/ purpose already fixed on 10.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail


24/6/2020

P.T.O.

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

m

Crl. Rev. No. 408/2019
Amit Kumar Vs. Nirmala Devi & Ors.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

None for respondent No.1 and 2.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent No.3.

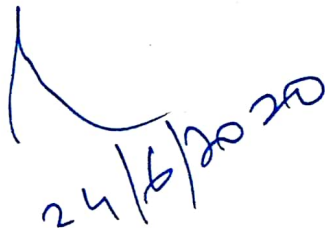
Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.08.2020. However, it shall be open for either of the


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No. 408/19

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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SC No. 489/2017
FIR No. 395/2015
PS Mundka
State Vs. Satish Kumar etc.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 10.08.2020. However, it shall be open for either of the sides to move

P.T.O.


24/6/2020

-2-

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

24.06.2020

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**SC No. 710/2017
FIR No. 460/2017
PS Punjabi Bagh
State Vs. Amit & Anr.**

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

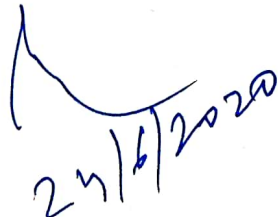
The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 10.08.2020. However, it shall be open for either of the sides to move

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24/6/2020

-2-

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

m

C.A. No. 301/2019

Reeta Thakur Vs. Shivender Gaur

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

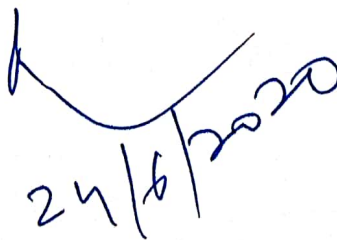
Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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A handwritten signature in blue ink, followed by the date '24/6/2020' written in the same ink.

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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C.A. No. 331/2019

Shivender Gaur Vs. Rita Thakur & Anr.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

None for respondent no. 1.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.

2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.08.2020. However, it shall be open for either of the

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24/6/2020

-2-

sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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SC No. 672/2019
FIR No. 365/2019
PS Paschim Vihar East
State Vs. Dubesh Kumar

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.


No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 10.08.2020. However, it shall be open for either of the

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24/6/2020

-2-

sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

m

SC No. 56556/2016
FIR No. 1325/2014
PS Tilak Nagar
State Vs. Chandan Kumar & Anr.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

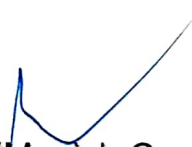
In the interest of justice, put up for appearance/ P.E. on 10.08.2020. However, it shall be open for either of the sides to move

P.T.O.

24/6/2020

-2-

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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SC No. 56113/2016
FIR No. 212/2012
PS Mundka
State Vs. Ankit Gupta & Anr.

24.06.2020

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

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Record perused.

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In the interest of justice, put up for appearance/ P.E. on 10.08.2020. However, it shall be open for either of the sides to move


24/6/2020

P.T.O.

-2-

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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SC No. 56628/2016
FIR No. 1171/2015
PS Uttam Nagar
State Vs. Rajrani @ Ranu etc.

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

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In the interest of justice, put up for appearance/ P.E. on 10.08.2020. However, it shall be open for either of the sides to move

P.T.O.


24/6/2020

-2-

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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FIR No. 512/2019
PS Ranhola
State Vs. Ambika Prasad @ Pitna & Ors.
U/s 302/34 IPC

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ragiv Gayyur, Ld. Counsel for the applicant/accused namely Desh Raj S/o Lekh Raj, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Deputy Superintendent, Central Jail No. 3, Tihar, New Delhi has come which is dated 23.06.2020. Record perused.

Ld. Counsel for the applicant has submitted that the applicant is not medically fit and he suffered fracture on his leg and he is also having the problem of bleeding during defecation.

Report of Dr. Akash Narade, Medical Officer In-charge,

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24/6/2020

Central Jail Hospital & Dispensary, Central Jail No. 3, Tihar, New Delhi dated 23.06.2020 reflects that in October, 2019, the inmate came to jail dispensary with complaint of itching over body and on 08.05.2020, the inmate came to Jail Dispensary with alleged history of fall in bathroom and he was diagnosed as a case of fracture of 3rd metatarsal (middle toe) of left foot on 11.05.2020. Thereafter, he was reviewed by concerned Doctor. It is also reported that on 30.05.2020, the inmate came to the Jail Dispensary with complaint of bleeding during defecation and he was provided necessary treatment.

Ld. Addl. P.P. for the State has submitted that presently the condition of the inmate/applicant is stable and satisfactory.

Ld. Counsel for the applicant submits that interim bail sought is for two months. It is also submitted that the applicant may not be looked after properly in jail and proper meals may not be provided for his recovery, therefore, he may be admitted to interim bail.

In view of overall facts and circumstances and submissions made and in view of the report of Medical Officer In-charge and in the interest of justice and considering the COVID-19 Epidemic now a days, the applicant/accused Desh Raj S/o Lekh Raj is hereby admitted to interim bail for three weeks (21 days) on furnishing personal bond in


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24/6/2020

the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant shall surrender before the concerned jail authority immediately on expiry of the said period of interim bail. Said period of interim bail shall commence from the date of release of the applicant from the jail. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be provided dasti to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

Application stands disposed off.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

**FIR No. 648/2017
PS Ranhola
State Vs. Ajay @ Dharmender
U/s 302/34 IPC**

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.P. Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Medical Report from Dy. Superintendent, Central Jail No.4, Tihar, New Delhi dated 19.06.2020 has come alongwith medical status report of applicant/accused.

Heard.


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Ld. Counsel for applicant has submitted that this is an application for interim bail u/s 439 Cr.P.C. on the ground of illness of the applicant and also on the ground of illness of father of applicant. During the course of argument, Ld. Counsel for applicant has submitted that although he has not mentioned in the application that the ground of recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 is taken in this application, however, on his oral request, the said plea may also be considered. Ld. Counsel for applicant as well as Ld. Addl. P.P. for the State have submitted that in these circumstances the report regarding conduct of applicant in jail may be summoned through concerned Jail Superintendent for next date. Ld. Counsel for applicant has submitted that applicant is in J/C in this case since 2017 and he is not involved in any other criminal case.

The status report of IO be also summoned with report regarding previous involvement of accused in any other criminal case.

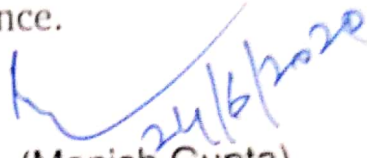
On request on behalf of applicant, put up for consideration of this application through video conferencing on 29.06.2020. Meanwhile, report of IO and Jail Superintendent be summoned for next date.

24/6/2020

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Copy of this order be sent/transmitted to IO as well as concerned Jail Superintendent for compliance.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

24.06.2020

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FIR No. 326/2016
PS Vikas Puri
State Vs. Aamir Khan S/o Sh. Naeim Khan
U/s 302/307/452/427/147/148/149/120B/34 IPC

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

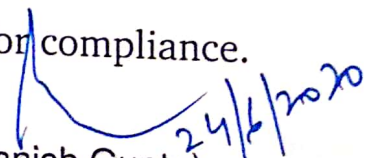
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.P. Sharma, Ld. Counsel for the applicant/accused namely Aamir Khan S/o Sh. Naeim Khan.

Heard. Report of IO regarding previous involvement of the applicant has not come so far. Report of the concerned Jail Superintendent has also not come regarding the conduct of the accused in jail.

On request put up for consideration on 26.06.2020. Both the said reports be called for the next date through IO and through concerned Jail Superintendent respectively. Copy of order be sent to the concerned Jail Superintendent and IO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

**FIR No. 62/2013
PS Paschim Vihar
State Vs. Vipin Kumar Tanti
U/s 302/201/120B/34 IPC**

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pawan Gupta, Ld. Counsel for the applicant/accused namely Vipin Kumar Tanti, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the interim bail application u/s 439 Cr.P.C.

Record perused.

The said application has been filed on the basis of recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.


24/6/2020

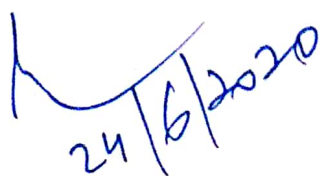
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Ld. Counsel for the applicant submits that all the requirements of said guidelines are fulfilled.

As per report there is no previous involvement of applicant/accused in any other criminal case. Moreover, as per report of the Dy. Superintendent, Central Jail No.3, Tihar, New Delhi, the applicant Vipin Kumar Tanti son of Sh. Vishnu Dev Tanti is in judicial custody since 14.03.2013 and his conduct during stay in jail is good/satisfactory.

Ld. Addl. P.P. for the State submits that the matter is covered under the said guidelines of Hon'ble High Powered Committee dated 18.05.2020.

In view of the overall facts and circumstances and submissions made and in the interest of justice the applicant/accused namely Vipin Kumar Tanti is hereby admitted to interim bail for a period of 45 days on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent/DG (Prisons) so as to implement the social distancing policy of the government. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any


24/6/2020

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evidence during the period of interim bail. Ordered accordingly. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days and said period of 45 days shall be counted from the date of release of applicant from the jail.

SHO, PS Paschim Vihar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Copy of this order be provided to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the SHO concerned for compliance.

Application stands disposed off accordingly.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
24.06.2020

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FIR No. 322/2018
PS Khayala
State Vs. Ashwani @ Kaku
U/s 307/302/34 IPC

24.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku, in person although the matter is shown to be listed through video conferencing.

Heard. This is a fresh application for extension of interim bail.


IO not present.

Report has not come.

Ground taken for extension of interim bail is illness of the mother of the applicant.

Ld. Addl. P.P. for the State as well as Ld. Counsel for the

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accused submits that report regarding the verification of the medical documents may be summoned through IO.

On request put up for said verification report of medical documents through IO on next date i.e. 29.06.2020. Put up for consideration on 29.06.2020 through video conferencing, as prayed.

Ld. Counsel for the applicant has submitted that sufficient time may be needed for verification, therefore, the matter be fixed for 29.06.2020 through video conferencing.

Ld. Counsel for the applicant has clarified that inadvertently in the order dated 15.06.2020 of the Ld. ASJ-08, West, Tis Hazari Courts, Delhi, PS Punjabi Bagh has been mentioned instead of PS Khayala. He submits that said order relates to PS Khayala and submits that case is pending before this court itself.

Reader of the Court has submitted that case FIR No. 322/2018, PS Khayala is pending before this court. File has been put up before me and the said case is pending wherein one of accused is Ashwani @ Kaku and the charge is u/s 302/307/506/34 IPC.

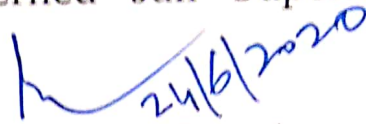
In the interest of justice, the interim bail which has already been granted to the applicant/accused namely Ashwani @ Kaku vide order dated 15.06.2020 by Ld. ASJ-08, West, Tis Hazari Courts, Delhi is

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extended till next date on the same terms and conditions on which he was granted interim bail earlier.

Copy of order dated 15.06.2020 is on record.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

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FIR No. 41/2017
PS Paschim Vihar
State Vs. Rahul Kumar
U/s 302/201 IPC

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The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Amjad Khan, Ld. Counsel for the applicant/accused namely Rahul Kumar, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the interim bail application u/s 439 Cr.P.C. Record perused.

Application has been filed on the basis of the recommendation of the Hon'ble High Powered Committee dated 18.05.2020 of the Hon'ble High Court of Delhi.

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Ld. Counsel for the applicant submits that the applicant is in J.C. in this case since 12.02.2017 and is not involved in any other case and he is having good conduct. Ld. Counsel for the applicant has also highlighted the order dated 03.06.2020 of the Ld. ASJ-03, West, Tis Hazari Courts, Delhi. Copy of the said order is annexed with the reply of the bail application. Said reply is dated 24.06.2020 of SI Shraavan Kumar. Said order dated 03.06.2020 reflects that there is no previous involvement of the applicant/accused as per report and report from the Central Jail No. 4, Tihar, New Delhi regarding the satisfactory conduct of the accused during his custody in jail has been received as reflected in the said order. Date of arrest of accused is 12.02.2017. Additionally, the Ld. Counsel for the applicant has submitted that father of the applicant is having critical condition who recently met with an accident and his right leg's prosthetic device i.e. implanted iron rod got disordered and treating Doctor has recommended re-alignment of iron rod which might require a critical operation for the same and the presence of the applicant is very much required.


On the other hand Ld. Addl. P.P. for the State has submitted that vide order dated 03.06.2020, application of bail was dismissed, therefore, the applicant may not be admitted to interim bail.

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Ld. Counsel for the applicant has submitted that the said application was dismissed merely by observing that accused can not be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19. Ld. Counsel for the applicant submitted that other bail application of the applicant was dismissed as withdrawn on 10.06.2020 from the same court.

As per report chargesheet has already been filed.

In view of the above facts and circumstances and submissions made since the criteria as laid down by the Hon'ble High Powered Committee as per guidelines dated 18.05.2020 is fulfilled in this case, therefore, applicant/accused Rahul Kumar S/o Ram Kumar be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic. Said period of interim bail shall commence from the date of

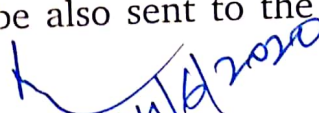

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release of the applicant from the jail. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

SHO, PS Paschim Vihar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.


(Manish Gupta)
ASJ-04(West)
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